

(JS)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/06/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/46/2016  
NAME OF THE PETITIONER(S) : P.Mohanraj and another  
NAME OF THE RESPONDENT(S) : M M Gears P Ltd and 3 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	<del>RAMAKRISHNAN VIKRANTH</del>	Member & Sr Advocate	V. R.
2.	<del>SATHYA KANESH</del>	Advocate for Petitioners	
	R. VIDHYA SHANKAR	Adv. for Respondents	R. Vidhya Shankar

**ORDER**

Counsel representing both the parties present. They have made submissions and agreed with for appointment of two independent valuers, one each from both the sides, to value the sheds together with the underlying lands thereto, which is one of the assets of the 1<sup>st</sup> Respondent company. The valuation shall be carried out jointly in a manner that front portion rear portion report and overall report will be submitted by the valuers. The parties shall cooperate by providing all the relevant papers and information as may be desired by the valuers. In view of this, the parties are directed to suggest names of two independent valuers to be appointed for this purpose, which shall be , without prejudicial to the privileges and contentions of either of the parties. Put up on 20.06.2017 at 10.30 A.M.

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))